



The Orissa Gazette

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 Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME DEPARTMENT.

NOTIFICATION.

The 9th November 1942.

No. 12395-A(C).—With the previous approval of the Secretary of State, the Governor of Orissa is pleased under rule 3 of the Reserved Posts (Indian Civil Service) Rules, 1938 to declare that two superior reserved posts in connection with the affairs of the Province of Orissa may be filled by persons who are not members of the Indian Civil Service.

By order of the Governor,
J. BOWSTEAD,
Chief Secretary to Government.

EDUCATION DEPARTMENT.

NOTIFICATION.

The 9th October 1942.

No. 12363-E(C).—In exercise of the powers conferred by Rule 81(2) (a) of the Defence of India Rules, the Governor of Orissa is pleased to order that timber shall not be despatched from the railway stations on the Bengal-Nagpur Railway specified in Schedule 'A' below except on permits issued

by the Forest Officers specified in Schedule 'B' below.

SCHEDULE 'A'.

List of Railway Stations.

- (i) All stations from Cuttack to Berhampore (both inclusive) on main Calcutta-Madras line.
- (ii) All stations from Jharsugada to Sambalpur (both inclusive) on the Sambalpur Branch line.
- (iii) Muniguda, Ambadola, Khariar Road, Lakhna, Nawapara Road and Belpahar stations.

SCHEDULE 'B'.

List of Forest Officers.

- (i) Conservator of Forests, Orissa.
- (ii) Forest Research Officer, Orissa.
- (iii) All Divisional and District Forest Officers, Orissa.

By order of the Governor,
S. DAS,
Secretary to Government.

OFFICE OF THE REVENUE
COMMISSIONER.

NOTIFICATION.

The 5th November 1942.

No. 3502—XII-40/42-L.A.—In exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act, 1923 (Madras Act VIII of 1923), the Revenue Commissioner of Orissa hereby directs the survey, under the provisions of the said act, of the boundary common to the whole inam village land described below and the adjoining Government land in the villages of Lanjipalli and Panakalapalli of Berhampur taluk in Ganjam district :—

SCHEDULE.

District—Ganjam.

Taluk—Berhampur.

Village—133 Lanjipalli.

Description of land, wet or dry, inam or poramboke, with survey or paimash number—Part of personal inam (waste) in the unclassified block of Lanjipalli covered by T. D. No. 381.

Name of owner or occupier—(1) Sri Raghunath Singh Deo and Srimati Anasuya Devi, guardian of minor sons, (1) Jagannath Singh Deo, (2) Lakshman Singh Deo and (3) Ramachandra Singh Deo.

Boundaries of the land required to be taken up—

North—Bengal-Nagpur Railway limits.

East—Panakalapalli village boundary.

South—District Jail garden fencing.

West—District Jail new compound wall.

Approximate extent to be taken up—
4.13 acres.

Whether waste or arable—Dry (waste).

E. C. ANSORGE,
Revenue Commissioner, Orissa.